

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. II

Service Tax Appeal No. 51418 of 2016

[Arising out of the Order-in-Appeal No. DDN/EXCUS/000/APP-1/412/15-16 dated 23/12/2015 passed by The Commissioner (Appeals – I), Central Excise, Meerut.]

M/s Shree Ji Packaging & Logistics Services	Appellant
Plot No. 8, Sector – I/A, IE, Sidcul, Ranipur, Haridwar – 249 403.	

VERSUS

The Commissioner of Service Tax	Respondent
Dehradun Commissionerate, E-Block, Nehru Colony, Dehradun.	

APPEARANCE

Shri Anu Shree, Advocate – for the appellant.

Shri R.K. Majhi, Authorized Representative (DR) – for the Respondent.

**CORAM : HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI C.L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51605/2019

DATE OF HEARING : 26/11/2019.
DATE OF DECISION : 26/11/2019.

ANIL CHOUDHARY :-

The learned Counsel for the appellant has filed Final Form issued by the Revenue in form No. SVLDRS-4 certifying that the dispute between the parties for the period 28 January 2015 in the matter of Business Auxiliary Service for Rs. 43,09,433/- stands duly settled as regards payment of tax, interest and penalty, in response to declaration dated 28 September 2019 made under the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules,

2019. Accordingly, this appeal is disposed of as withdrawn in view of the settlement between the parties.

(Dictated and pronounced in open court)

(Anil Choudhary)
Member (Judicial)

(C.L. Mahar)
Member (Technical)

PK